

allotment to Government employees working in eligible office. There is a shortage of about 60,000 residential units in the general pool in Delhi/New Delhi and the Government cannot take further responsibility of providing accommodation to the Bank's employees. It is for the Banks to take suitable action for providing residential accommodation to their employees.

Central Aid for Anti-Flood Work in North Bengal

1614, SHRI INDRAJIT GUPTA :
SHRI SHRI CHAND GOYAL:

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the Central aid sanctioned so far for anti-flood works in the devastated areas of North Bengal ;

(b) the amount asked for by the State Government for this purpose ; and

(c) the specific works carried out, so far, and those proposed to be carried out for repair and maintenance of embankments, control and diversion of river waters, etc. ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) and (b). For restoration of the embankments etc. damaged by floods in October, 1968, the Government of West Bengal had estimated the requirement of funds in 1968-69 at Rs. 87 lakhs. In addition, the State Government had applied for Rs. 50 lakhs during the current year, for meeting the expenditure involved in raising and strengthening of important embankments. These amounts have been sanctioned as loans to the State Government in 1968-69.

(c) A statement is laid on the Table of the House [Placed in library. See No. LT—189/69]

श्री संजय गांधी को छोटी कार बनाने के लिए ऋण

1615. श्री हुकम लाल कछवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि श्री संजय गांधी ने छोटी कार बनाने के लिये एक

करोड़ रुपये के ऋण के लिये केन्द्रीय सरकार को आवेदन-पत्र भेजा है ;

(ख) यदि हां, तो आवेदक को कब तक ऋण दे दिया जायेगा ; और

(ग) यह ऋण किस प्रयोजन के लिये मांगा गया है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) (क) जी, नहीं ।

(ख) और (ग) . ये सावाल पैदा ही नहीं होते ।

Take-Over of Indian Banks in Pakistan

1616. SHRI SAMAR GUHA : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1964 on the 25th November, 1968 and state :

(a) the number of Indian and Pakistan minority depositors in the Indian banks taken over by the Government of Pakistan and the present position of such concerns;

(b) whether Indian and Pakistani minority depositors have been allowed to withdraw their money ;

(c) if not, what steps have been taken by Government to give money to Indian depositors ; and

(d) the step taken by Government to recover Indian money from these banks seized in Pakistan ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Government have no information except that the Indian concerns continue to be vested with the Custodian of Enemy Property in Pakistan and that no withdrawal has been permitted in the case of Indian minority depositors.

(c) and (d). The whole question of settlement of assets seized by Pakistan and vice versa is lying unresolved. Government have sent several notes to the Government of Pakistan in this regard urging them to agree to the mutual restoration of properties seized by either